

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 3295/2013

This the 29th day of January, 2016

**Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member(J)**

Smt.Asha Seth Kakkar
D/o Shri Behari Lal
R/o 4 Bharat Apartments,
Sector-13, Rohini, Delhi-110085. ...Applicant.

(By Advocate: Shri Anuj Aggarwal for Shri Ashok Aggarwal)

Versus

1. The Directorate of Education,
Government of N.C.T. Delhi
Old Secretariat, Civil Lines,
Delhi-110054.
2. Union Public Service Commission through
Secretary, Dholpur House,
Shahjahan Road, New Delhi-110069. .. Respondents

(By Advocate: Shri J.B.Mudgil)

Order (oral)

Per Sudhir Kumar, Member (A)

Pursuant to the permission granted on the last date of hearing, i.e. on 12.01.2016, learned counsel for the respondents has produced the result of the applicant, and it is seen that she has not qualified. Therefore, the respondents are permitted to now declare the result officially within three weeks.

2. At this juncture, learned proxy counsel for the arguing counsel for the applicant seeks leave & permission to withdraw the present O.A. with liberty to raise the legal issues through separate proceedings, which is

permitted. The O.A. is, therefore, dismissed as withdrawn, with liberty as aforesaid.

(Raj Vir Sharma)
Member (J)

(Sudhir Kumar)
Member (A)

/kdr/